

**Central Administrative Tribunal
Principal Bench**

OA No. 3568/2018

New Delhi this the 9th day of July, 2019

Hon'ble Ms. Nita Chowdhury, Member (A)

Ms. Nancy, Aged 31 years,
(Compassionate Appointment)
S/o late Sh. Suresh Kumar,
R/o Vill.&PO Chawala, Gali Khaba,
Near Shivb Mandir, Poll No.043F,
New Delhi-71

- Applicant

(By Advocate: Mr. Yogesh Sharma))

VERSUS

1. Council of Scientific and Industrial Research
Through its Director General,
Ansuanthan Bhawan, 2 Rafi Marg,
New Delhi-1
2. The Director,
CSIR-Central Road Research Institute
Delhi-Mathura Road, PO, CRRI
Delhi-25

- Respondents

(By Advocate: Mr. Sachin Yadav)

ORDER (Oral)

Both the counsel for the parties are present.

2. The applicant has filed the present OA, seeking the following reliefs:-

- (i) That the Hon'ble Tribunal may graciously be pleased to pass an order declaring to the effect that whole action of the respondents deciding not to consider the 5 years old case in the selection committee meeting held in August, 2018 is totally illegal, arbitrary and discriminatory in the eyes of law.
- (ii) That the Hon'ble Tribunal may graciously be pleased to pass and order directing the respondents to reconsider and to re-conduct the selection committee meeting and consider the case of the applicant for her appointment on compassionate ground with all the consequential benefits.

(iii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant with the costs of litigation."

3. When the matter is taken up for hearing, quite fairly, counsel for the applicant gives us a copy of order dated 14.01.2019 which has been communicated to him by the respondent – Central Road Research Institute in which it has been stated by them that they will be taking up the claim of the applicant for compassionate appointment for reconsideration in the next meeting of the Compassionate Appointment Committee. He states that in view of the aforesaid letter given to him, he would be satisfied if the respondents are directed to dispose of his application in due course.

4. In view of the limited prayer made by the applicant, the respondents are directed to take a decision on the claim of the applicant for compassionate appointment in the next Compassionate Appointments Committee and the same shall be communicated to the applicant within a period of 30 days of receipt of such decision taken by the Compassionate Appointments Committee.

5. With the above directions, the OA stands disposed of.
No costs.

(Nita Chowdhury)
Member (A)

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